

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3
Excise Appeal No.12690 of 2018

(Arising out of OIA-BHV-EXCUS-000-APP-189-194-2018-19 dated 27/07/2018 passed by
Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-RAJKOT)

Shri Shrenik Sheth

Plot No. 619, B-2, Geeta Chowk, Jain Derasar Road,
Bhavnagar, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Bhavnagar

Plot No. 6776/B-1... Siddhi Sadan, Narayan Upadhyay Marg,
Beside Gandhi Clinic, Near Parimial Chowk, Bhavnagar, Gujarat-364001

.....Respondent

APPEARANCE:

Sh. Vipul Khandhar, Chartered Accountant for the Appellant
Sh. R.K. Bhashkar, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU
 Final Order No. A/ 10057 /2021**

DATE OF HEARING: 27.01.2021
DATE OF DECISION: 27.01.2021

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri Vipul Khandhar, Chartered Accountant, appearing on behalf of the appellant submits that the case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seeks withdrawal of appeal.

3. Shri R.K. Bhashkar, Learned Superintendent (Authorized Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, we dismiss the appeal as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**